

**GOVERNMENT OF INDIA  
HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:5253

ANSWERED ON:08.05.2012

REHABILITATION OF SLUM DWELLERS

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**Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:**

- (a) the details of the schemes being implemented for slum dwellers and urban poor in Maharashtra;
- (b) whether the Government has reviewed the progress of projects under such schemes;
- (c) if so, the details and the outcome thereof, city/town-wise;
- (d) whether the Government has received some suggestions from the State Government of Maharashtra in regard to rehabilitation policy for slum dwellers and making Maharashtra slum free;
- (e) if so, the details thereof and the reaction of the Government thereto; and
- (f) the time by which the said policy is likely to be formulated and implemented?

**Answer**

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION (KUMARI SELJA)

(a) The Ministry of Housing & Urban Poverty Alleviation is implementing the following schemes for slum dwellers and urban poor across the country including Maharashtra:

(i) The Basic Services to the Urban Poor and Integrated Housing and Slum Development Programmes under Jawaharlal Nehru Urban Renewal Mission which have been launched in December 2005 and focus on provision of basic services to the urban poor and integrated development of slums.

(ii) In pursuance of the Government's vision of creating a Slum-free India, a new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Phase I of Rajiv Awas Yojana is for a period of two years from the date of approval of the scheme. The Scheme will provide financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock.

The Affordable Housing in Partnership Scheme, which is intended to encourage public private partnerships for the creation of affordable housing stock has been dovetailed with RAY.

To enable the urban poor to obtain credit for home loans at affordable rates, the existing Interest Subsidy Scheme for Housing the Urban Poor (ISHUP), which provides 5 % interest subsidy on loans up to Rs. one lakh, has also been dovetailed with RAY.

(iii) Swarna Jayanti Shahari Rozgar Yojana (SJSRY): This scheme aims at providing gainful employment to the urban unemployed and under-employed poor, through encouraging the setting up of self employment ventures by the urban poor living below the poverty line, skills training and also through providing wage employment by utilizing their labour for construction of socially and economically useful public assets.

As per the report received from the State Government, it is also implementing Slum Rehabilitation Schemes in Mumbai & Pune-Pimpri Chinchwad through Slum Redevelopment Authorities especially created for these cities.

(b) & (c): Yes. The Ministry is regularly monitoring the progress of the Central Government schemes by holding periodical review meetings/discussions with States and local Body officials, calling for Physical/Financial progress reports and undertaking field visits. Under RAY, the Government of Maharashtra has reported that they have initiated preparatory activities of slum survey, GIS Mapping and preparation of Slum Free City Plans of Action. The progress of projects under JNNURM and SJSRY in Maharashtra are at Annexure -I & II respectively.

(d) to (f): The State Government of Maharashtra has sent some suggestions regarding evolving a common policy for rehabilitation of slums on Central Government land. No suggestions have been received regarding rehabilitation of slums on State Government land. RAY emphasizes a 'Whole City All Slums' approach to ensure that all slums within a city including slums on land belonging to Central Government and its public undertakings are covered. As per RAY guidelines, it is expected that the Central Government agencies concerned will work in co-operation with the State Government and ULBs in designing solutions which will unlock the land value

trapped by encroachment and give property rights to slum dwellers. As this is an inter ministerial matter, this Ministry has taken up the matter with the concerned Ministries/ Departments and it is not possible to indicate a time-frame for formulation of a common policy.